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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/0047 of 2016
Cuttack, this the 2nd day of February, 2016

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....

Sweta Padma Bastia,
aged about 23 years,
D/o Sri Radha Charan Bastia,
At/Po- Khatkhatia, Via- Kantamal,
Dist. – Boudh.

...Applicant

(Advocates: Mr. S.K.Das)

VERSUS

Union of India Represented through its

1. Secretary-cum- Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110116.
2. Post Master General,
Berhampur Region, At/PO- Berhampur,
Dist- Ganjam- 760001.
3. Superintendent of Post Offices,
Phulbani Division, At/Po- Phulbani,
Dist- Kandhamal- 762001.

... Respondents

(Advocate: Mr. P.K.Mohanty)

.....

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S.K.Das, Ld. Counsel for the Applicant, and Mr. P.K.Mohanty, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

W.A

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:

“i) To direct the Respondents to consider the case of the applicant for providing alternative appointment.

And any other order (s)

3. The applicant has filed this O.A. for non-consideration of her case for providing alternative appointment as per the Circular of the DG P&T in any GDS post. She was appointed as GDS BPM of Khatkhatia B.O. on 25.05.2012. However, her selection has been quashed vide order dated 12.01.2015 passed by this Tribunal in O.A. No. 260/00502/2012 filed by one Dillip Kumar Barik. Thereafter, the applicant submitted a representation for providing alternative appointment to Respondent No. 3 on 09.01.2016 vide Annexure-A/2, which is stated to be pending and till date she has not received any response from the said Respondent No.3 for which she has filed this O.A.

4. In view of the aforesaid fact that the representation of the applicant dated 09.01.2016 is stated to be pending, without going into the merit of the matter, we dispose of this O.A. with direction to the Respondent No.3 to dispose of the said representation, if the same is still pending, and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. Though, we have not gone into the merit of the matter, all the points raised by the applicant in her representation are kept open for the Respondent No.3 to consider the same as per rules and regulations. If after such consideration the applicant is found to be entitled to the relief claimed

W.A

by him then expeditious steps be taken within a further period of three months to extend that benefit to the applicant.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. On the prayer made by Mr. Das, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 3 by Speed Post for which he undertakes to file the postal requisites by 05.02.2016.

7. Free copy of this order be made over to Mr. Mohanty, subject to filing of his power.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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